GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 712 ANSWERED ON 24TH JULY, 2025

COMPENSATION TO FARMERS FOR LAND ACQUISITION FOR NH 352A

712. SHRI SATPAL BRAHAMCHARI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the land of farmers in Haryana has been acquired by the Government for NH-352A project at a compensation much less than the market rate;
- (b) if so, the quantum of compensation per acre given to the farmers in this acquisition process in comparison to the market rate and the extent to which the compensation is less than the market rate;
- (c) whether the Government is aware about the farmers' disagreement/protest/petitions filed in the court regarding this land acquisition; and
- (d) if so, the steps being taken by the Government in this regard to deliver justice to the farmers and re-assess the compensation amount?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The compensation for land acquisition is determined by the Competent Authority for Land Acquisition (CALA) notified under Section 3(a) of the NH Act 1956, as per provisions of National Highway Act, 1956

and RFCTLARR (Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement) Act, 2013. The RFCTLARR Act, 2013 provides for determination of compensation based on the market value and payment of solatium of 100% of the value and other applicable benefits.

(c) and (d) As per provisions of Section 3G (5) of NH Act, 1956, if the land owner is aggrieved by an award of compensation passed by CALA, then such dispute is resolved by the Deputy Commissioner of the district in Haryana who has been notified as the Arbitrator.
